

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 3**

SERVICE TAX APPEAL NO. 51308 OF 2019

[Arising out of the Order-in-Original No.52-53-COMMR-RK-AUDIT-II-2018-19 dated 28.02.2019 passed by the Commissioner of CGST and Central Excise, (Audit-II), New Delhi]

JASBIR LOHCHAB

2901, White House Residency Plot No.-6,
Sector-19B, Dwarka
New Delhi-110075

Appellant

Vs.

**COMMISSIONER OF CGST & CENTRAL EXCISE-
DELHI SOUTH**

Plot 2-B, 3rd Floor, E.I.L. Annexe,
Bhikaji Cama Place,
New Delhi-110066

Respondent

Appearance:

Present for the Appellant : Shri B.L.Narasimhan and Shri Kunal Aggarwal,
Advocates

Present for the Respondent: Shri S.K.Meena, Authorised Representative

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/Decision: **03/12/2025**

FINAL ORDER No.51898/2025

BINU TAMTA:

The learned counsel states that the appellant has passed away and therefore, the appeal stands abated, in view of the decision of the Hon'ble Supreme Court in **Shabina Abraham**. The Appeal is, accordingly, disposed of as abated.

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**